

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE SITTING AT CHENNAI

ORIGINAL APPLICATION NO. 176 of 2020 (SZ)

IN THE MATTER OF

V.B.R. Menon, B.E (Mech), MBA (IIMA), LLB,
Chennai – 600 078

... Applicant

And

The Commissioner of Police,
Trichy City Police Office, and 5 others

... Respondents.

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Place : Chennai
Date : 04.07.2021

Filed by :



V.B.R. MENON
APPLICANT
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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE SITTING AT CHENNAI

ORIGINAL APPLICATION No. 176 of 2020 (SZ)

IN THE MATTER OF

V.B.R. Menon, B.E (Mech), MBA (IIMA), LLB,
Advocate,
K.K. Nagar, Chennai – 600 078

... Applicant

-Vs-

1. The Commissioner of Police,
Trichy City Police Office
Tiruchirapalli – 620 020
and others

... Respondents

ADDITIONAL LIST OF DATES AND EVENTS

S. NO.	DATES	PARTICULARS
1	05.09.2017	Prior Site Approval issued by R-2 - (Annexure No.1)
2.	29.11.2019	Permission by Principal Secretary for leasing of the HR & CE premises to R-6
3	07.01.2020	CPCB Circular prescribing Siting criteria for new Petroleum Outlets.
4	05.06.2020	Award of Work Order by R-6 for Site Development to Saravana Enterprises, Contractor vide E-mail ref; SRCC/LT/021/TNSO/20-21 (Ref; Copy submitted by R-6 vide E-mail to Hon'ble Tribunal on 30.06.2021). - (Annexure No.2)
5	01.07.2020	Commencement of Lease agreement with HR & CE Department by R-6 (Ref; Page No. 4 of Typed Set filed by R-4) .
6.	20.08.2020	Stop work notice issued by R-4 against unauthorised site development activities by R-6 (Ref; Page No. 6 & 7 of Typed Set filed by R-4)
7	27.08.2020	Final Explosive Licence issued by R-2 in favour of R-6 - (Annexure No.3)
8	03.09.2020	Application for Planning permission submitted by R-6 to R-4 for site development

9.	06.09.2020	Application submitted by R-6 for Planning permission was rejected by R-4
10	14,09.2020	Charge sheet filed by R-4 before JM, Srirangam against R-6 under Trichy Municipal Corporation Act, 1994.
11.	19.01.2021	Clarification issued by CPCB reiterating the effective date of Siting criteria as 07.01.2020 - (Annexure No.4)

Note: The above facts shall unequivocally prove that the submissions made by R-6 on 30.06.2021 about their entitlement for concession as per the clarification issued by CPCB regarding the applicability of siting criteria was another ploy to continue illegal operation of the Petroleum outlet through fraudulent submissions and illegal acts, true to their conduct and antecedents.

Dated at Chennai this the 4th day of July, 2021.



Applicant

ANNEXURE - 1



भारत सरकार

Government of India

वाणिज्य और उद्योग मंत्रालय

Ministry of Commerce & Industry

पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पैसो)

Petroleum & Explosives Safety Organisation (PESO)

A और D - विंग, ब्लॉक 1-8, दूसरा तल, शास्त्री भवन, 26 हड्डोउस रोड, नुगम्बक्कम
चेन्नई - 600006A & D - Wing, Block 1-8, IInd Floor, Shastri Bhavan, 26 Haddous Road, Nungambakkam,
Chennai - 600006ISSUED UNDER
RTI ACT

E-mail : jtccechennai@explosives.gov.in

Phone/Fax No : 044 - 28287118,28284848

पूर्व अनुमोदन संख्या /Prior Approval No : A/P/SC/TN/14/8351 (P408842)

दिनांक /Dated : 05/09/2017

सेवा में /To,

M/s. Indian Oil Corporation Ltd,
Trichy Divisional Office, TRIVENI, 3rd Floor, B-35, Shastri Road, Thillai Nagar, ,
Tiruchirappalli,
District: TIRUCHIRAPPALLI
State: Tamil Nadu
PIN: 620018

विषय /Sub :

Survey No, 2470, Ward B, Block 38, Srirangam to Trichy Road, Amma Mandapam Road,, Thimmaraya Samuthiram, ,
Taluka: Srirangam, District: TIRUCHIRAPPALLI, State: Tamil Nadu, PIN: 620006 में प्रस्तावित पेट्रोलियम वर्ग A,B Retail
Outlet |

Proposed Petroleum Class A,B Retail Outlet at Survey No, 2470, Ward B, Block 38, Srirangam to Trichy Road, Amma
Mandapam Road,, Thimmaraya Samuthiram, , Taluka: Srirangam, District: TIRUCHIRAPPALLI, State: Tamil Nadu, PIN:
620006

महोदय /Sir
(s),

कृपया आपके उपर्युक्त विषय से संबंधित पत्र संख्या x दिनांक 05/09/2017 का संदर्भ ग्रहण करें ।

Please refer to your letter No. x dated 05/09/2017 on the subject.

संदर्भित पत्र के साथ अग्रेषित उपर्युक्त अधिष्ठापन का साइट (स्थल)/ले-आउट, आदि दर्शाता drawing no. TCHDO/RO/A/2017 dated
01/09/2017 को अनुमोदित किया जाता है तथा प्रत्येक आरेखण की एक प्रति विधिवत पृष्ठांकित कर लौटाई जा रही है ।

The drawing no. TCHDO/RO/A/2017 dated 01/09/2017 , showing the site/layout/construction details forwarded with your
letter under reference is approved and a copy(of each) of the same is returned herewith duly signed in token of approval.

अनुमोदित प्लान के अनुसार निर्माण होने के पश्चात पेट्रोलियम नियम 2002 के अंतर्गत प्ररूप XIV में अनुज्ञप्ति जारी करने हेतु, कृपया
निम्नलिखित दस्तावेज इस कार्यालय को प्रेषित करें ।

On completion of the construction as shown in the approved plan please forward the following documents for grant of licence in
Form XIV of the Petroleum Rules, 2002.

1. प्ररूप IX (संलग्न) में विधिवत भरा हुआ एवं हस्ताक्षरित आवेदन ।
Form IX (enclosed) duly filled in and signed.
2. एक वर्ष का अपेक्षित अनुज्ञप्ति शुल्क रु. 2000/- (प्रति वर्ष- अधिकतम 10 वर्ष तक) का बैंक ड्राफ्ट । बैंक ड्राफ्ट किसी भी राष्ट्रीयकृत बैंक के
नाम आहरित Jt. Chief Controller of Explosives के पक्ष Chennai में देय हो ।
A Bank Draft for Rs. 2000/- (per year - maximum upto 10 years) being the requisite licence fee for one year. The bank draft
should be drawn on any Nationalised Bank in the favour of Jt. Chief Controller of Explosives Payable at Chennai.
3. अनुमोदित आरेखण की तीन प्रतियाँ ।
Three copies of the approved drawings.
4. मुख्य विस्फोटक नियंत्रक, नागपुर द्वारा अनुमोदित सक्षम व्यक्ति द्वारा जारी पेट्रोलियम नियम 2002 (संलग्न) के अंतर्गत नियम 130 और
126 में आवश्यक सेफ्टी और टैंक टेस्ट प्रमाण-पत्र
जो कि संगठन की वेबसाइट <http://peso.gov.in> पर "सक्षम व्यक्ति" ऑनलाइन मॉड्यूल के माध्यम से बनाया गया हो ।

Safety and Test Certificate as required under rule 130 and 126 of the Petroleum Rules, 2002 (enclosed) issued by Competent

Recd
6/9/17

- person approved by CCE, Nagpur and generated through On-line Competent Person Module available at <http://Peso.gov.in>
5. जिला प्राधिकारी से प्राप्त 'अनापत्ति प्रमाण-पत्र' की मूल प्रति तथा उनके द्वारा विधिवत हस्ताक्षरित एवं कार्यालय की मोहर लगा हुआ साईट प्लान ।
Original copy of ' No Objection Certificate' from the District Authority together with site plan duly endorsed by him with his office seal thereon.
 6. इस कार्यालय से होनेवाले पत्राचार पर हस्ताक्षर करने के लिए अधिकृत व्यक्ति(यों) के नमूना हस्ताक्षर ।
Specimen signature(s) of the person(s) authorised to sign the correspondence addressed to this office.
 7. अनुमोदित प्लान के अनुसार कार्य के पूर्णता की पुष्टि ।
A confirmation to the effect that all work as per approved drawings has been fully completed by you in all respects.
 8. विभिन्न कोणों से लिए गए पेट्रोल पम्प के रंगीन फोटोग्राफ का एक सेट ।
One set of colour photographs of the petrol pump taken from different angles.

जी.एस.आर. 519(ई) दिनांक 05/06/2000 द्वारा भारत सरकार, पेट्रोलियम तथा प्राकृतिक गैस मंत्रालय द्वारा अधिसूचित आदेश 2000 के 'सॉल्वेन्ट, रेफिनेट तथा स्लॉप (अधिवहन, बिक्री, भंडारण और ऑटोमोबाइल में उपयोग की रोकथाम) आवश्यकता/प्रावधान का कृपया पालन करें ।

Please follow the requirement/provision of " Solvent, Raffinate and Slop (Acquisition, Sale, Storage & Prevention of use in Automobiles)" Order 2000 notified by Government of India, Ministry of Petroleum and Natural Gas vide G.S.R. 519(E) dated 05/06/2000.

कृपया भविष्य में अपने सभी पत्राचार में इस कार्यालय की फाइल संख्या **A/P/SC/TN/14/8351 (P408842)** का संदर्भ दे ।

Please quote this office file No. **A/P/SC/TN/14/8351 (P408842)** in all your future correspondences.

फिर भी, यह अनुमोदन/अनुमति अन्य प्राधिकारियों से आवश्यक अनुमति/क्लीयरन्स प्राप्त करने से या यथा लागू अन्य विधियों से छूट नहीं देती है ।

This approval/permission, however, does not absolve from obtaining necessary permission/clearance from other authorities or under other statutes as applicable.

भवदीय /Yours faithfully,

((डा. अशोक कुमार यादव))
(Dr Ashok Kumar Yadav)

संयुक्त मुख्य विस्फोटक नियंत्रक
Jt. Chief Controller of Explosives
चेन्नई/Chennai

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए हमारी वेबसाइट : <http://peso.gov.in> देखें)
(For more information regarding status, fees and other details please visit our website: <http://peso.gov.in>)

ISSUED UNDER
RTI ACT

Vendor No. 10135006
Contractor Name: SARAVANA ENTERPRISES

W.O. No.: 26444896
Date: 05.06.2020

SRCC/LT/021/TNSO/2020-21

Dt. 05.06.2020

Sir,

Sub: Development of New A -Site Retail Outlet - Srirangam, Trichy Town under Trichy Divisional Office.

Ref: Tender No SRCC/LT/021/TNSO/2020-21

1. With reference to the tender referred above and the Techno-commercial and price bid, subsequent correspondence and your offer of (-)30.16% on the estimated value, we are pleased to place Work Order for the subject work for a finalized value of Rs.92,91,630.34 (Rupees Ninety Two Lakhs Ninety One Thousand Six Hundred Thirty and Paise Thirty Four only) excluding GST.
2. All tender documents including NIT, your quotation, special terms and conditions of the contract specifications, general description of the works and relevant drawings and all other correspondence connected with this tender shall form party of this contract agreement.
3. The entire work shall be carried under the supervision of our Site Engineer / Manager (E)/AM(E), any other Agency appointed by M/s. IOCL, who may be consulted for commencement of work and any other assistance that you may require.
4. Please contact our CDRSM, Trichy Divisional Office for further guidelines, approval of layout and deciding sequence of execution. The Engineer In charge for this work shall be Divisional Engineer-in-charge Ms Chandrashekhar Deshmukh, Assistant Manager (E), Trichy DO, contact No.9445275013.
5. Entire work should be completed in a duration of 14 weeks from the date of handing over the site which will be taken as the 15th day from the date of issue of Work order or Commencement order whichever is earlier.
6. You are requested to remit 10% of the finalized amount as security Deposit amounting to Rs.9,29,163/-. You are requested to take necessary action for remittance of security deposit amount as per the provisions given in the tender, vide Clause No.5, page No.11 of the Special terms and conditions and 2.1.0.0 of our General Conditions of contract.
7. "Work Agreement Contract" may please be executed in Rs.200/- stamp paper and the same may please be sent to us duly signed, stamped and witnessed.
8. You are requested to submit SD within a period of 15 DAYS from the date of receipt of this order failing which, it shall be presumed that you are not interested to carry out this work.

In case of Permanent ISD please mention in the cover letter.

Thanking you,

Yours faithfully
For INDIAN OIL CORPORATION LIMITED

ANNEXURE - 3



भारत सरकार
Government of India
वाणिज्य और उद्योग मंत्रालय
Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो)
Petroleum & Explosives Safety Organisation (PESO)
A और D - विंग, ब्लॉक 1-8, दूसरा तल, शास्त्री भवन, 26 हड्डोस रोड, नुंगम्बक्कम
चेन्नै - 600006
A & D - Wing, Block 1-8, IInd Floor, Shastri Bhavan, 26 Haddous Road, Nungambakkam,
Chennai - 600006

ISSUED UNDER
RTI ACT

E-mail : jtcechennai@explosives.gov.inPhone/Fax No : 044 -
28287118,28281023,28281041,28287119/28284848

संख्या /No. : P/SC/TN/14/8858 (P408842)

दिनांक /Dated : 27/08/2020

सेवा में /To,

M/s. Indian Oil Corporation Ltd,
Trichy Divisional Office, TRIVENI, 3rd Floor, B-35, Shastri Road, Thillai Nagar,
TIRUCHIRAPPALLI,
Tiruchirappalli,
Taluka: Tiruchirappalli,
District: TIRUCHIRAPPALLI,
State: Tamil Nadu
PIN: 620018

10 SEP 2020

विषय /Sub : Survey No, 2470, Ward B, Block 38, Srirangam to Trichy Road, Amma Mandapam Road,, Thimmaraya Samuthiram, Tiruchirappalli, Taluka: Srirangam,
District: TIRUCHIRAPPALLI, State: Tamil Nadu, PIN: 620006 में पेट्रोलियम वर्ग A,B Retail Outlet ।
Petroleum Class A,B Retail Outlet at Survey No, 2470, Ward B, Block 38, Srirangam to Trichy Road, Amma Mandapam Road,, Thimmaraya Samuthiram,
Tiruchirappalli, Taluka: Srirangam, District: TIRUCHIRAPPALLI, State: Tamil Nadu, PIN: 620006

महोदय /Sir
(s),

कृपया आपके पत्र क्रमांक OIN555055 दिनांक 21/08/2020 का अवलोकन करें ।
Please refer to your letter No. OIN555055 dated 21/08/2020

विषयान्तर्गत पेट्रोल पम्प में निम्नलिखित पेट्रोलियम पदार्थों के वर्ग तथा मात्रा के भंडारण के लिए पेट्रोलियम नियम, 2002 के अधीन प्ररूप - XIV में स्वीकृत तथा दिनांक 31/12/2020 तक वैध अनुज्ञप्ति
संख्या P/SC/TN/14/8858 (P408842) दिनांक 27/08/2020 भेजी जा रही है ।

Licence No. P/SC/TN/14/8858 (P408842) dated 27/08/2020 granted in Form XIV under the Petroleum Rules, 2002 and valid till 31/12/2020 for the storage of the
following kind and quantities of Petroleum at the subject petrol pump is forwarded herewith.

पेट्रोलियम का विवरण /Description of Petroleum	किलोलीटरों में अनुज्ञप्त क्षमता /Quantity licenced in KL
वर्ग क प्रपुंज पेट्रोलियम /Petroleum Class A in bulk	40.00 KL
वर्ग ख प्रपुंज पेट्रोलियम /Petroleum Class B in bulk	20.00 KL
कुल क्षमता /Total Capacity	60.00 KL

कृपया पेट्रोलियम नियम 2002 के अधीन बनाए गए नियम 148 में दी गई प्रक्रिया का कडाई से पालन करें तथा अनुज्ञप्ति के नवीकरण हेतु समस्त प्रपत्रों को अनुज्ञप्ति की वैधता समाप्ती की तारीख या उससे पूर्व to Jt. Chief Controller of Explosives, South Circle Office, Chennai, so as to reach his कार्यालय को प्रेषित करें । Please follow the procedure strictly as laid down in rule 148 of the Petroleum Rules, 2002 and submit complete documents for the Renewal of the licence to Jt. Chief Controller of Explosives, South Circle Office, Chennai, so as to reach his office on or before the date on which Licence expires.

यह अनुमोदन/ अनुमति अन्य प्राधिकारियों से आवश्यक अनुमति/क्लीयरन्स प्राप्त करने से या यथा लागू अन्य विधियों से छूट नहीं देती है । This approval/permission, however, does not absolve from obtaining necessary permission/clearance from other authorities or under other statutes as applicable.

भवदीय /Yours faithfully,

((अहिन नंदी)
(AHIN NANDI)
उप विस्फोटक नियंत्रक
Jt. Controller of Explosives
कृत संयुक्त मुख्य विस्फोटक नियंत्रक
For Jt. Chief Controller of Explosives
चेन्नै/Chennai

Copy forwarded to :-

1. The Commissioner of Police, TIRUCHIRAPPALLI(Tamil Nadu) with reference to his NOC No C.No.M2/28541/2019 Dated 11/04/2020

For Jt. Chief Controller of Explosives
Chennai

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए हमारी वेबसाइट: <http://peso.gov.in> देखें)
(For more information regarding status, fees and other details please visit our website: <http://peso.gov.in>)

Note:-This is system generated document does not require signature.

प्ररूप XIV
(प्रथम अनुसूची का अनुच्छेद 5 देखिए)
FORM XIV
(see Article 5 of the First Schedule)

ISSUED UNDER 7
RTI ACT

मोटर वाहनों में ईंधन डालने के लिए पम्प आउटफिट के संबंध में टैंक या टैंकों में पेट्रोलियम भंडारकरण के लिए अनुज्ञप्ति
LICENCE TO STORE PETROLEUM IN TANK/S IN CONNECTION WITH PUMP OUTFIT FOR FUELING MOTOR
CONVEYANCES

अनुज्ञप्ति सं. (Licence No.) : P/SC/TN/14/8858(P408842)

फीस रूपए (Fee Rs.) 10000/- per year

पेट्रोलियम अधिनियम, 1934 के उपबंधों और उसके अधीन बनाए गए नियमों तथा इस अनुज्ञप्ति की अतिरिक्त शर्तों के अधीन रहते हुए 40.00 KL of Petroleum class A and 20.00 KL of Petroleum class B को टैंक/टैंकों में भण्डारकरण मात्र के लिए M/s. Indian Oil Corporation Ltd, Trichy Divisional Office, TRIVENI, 3rd Floor, B-35, Shastri Road, Thillai Nagar, TIRUCHIRAPPALLI, Tiruchirappalli, Taluka: Tiruchirappalli, District: TIRUCHIRAPPALLI, State: Tamil Nadu, PIN: 620018 को नीचे वर्णित अनुज्ञप्त परिसरों में जो कि इससे उपबद्ध नक्शा संख्यां P/SC/TN/14/8858(P408842) तारीख 27/08/2020 में दिखाया गया है, के लिए विधिमान्य अनुज्ञप्ति अनुदत्त की जाती हैं।

Licence is hereby granted to M/s. Indian Oil Corporation Ltd, Trichy Divisional Office, TRIVENI, 3rd Floor, B-35, Shastri Road, Thillai Nagar, TIRUCHIRAPPALLI, Tiruchirappalli, Taluka: Tiruchirappalli, District: TIRUCHIRAPPALLI, State: Tamil Nadu, PIN: 620018 valid only for the storage of 40.00 KL of Petroleum class A and 20.00 KL of Petroleum class B in tank/s in the licensed premises described below and shown on the plan no: P/SC/TN/14/8858(P408842) dated 27/08/2020 attached hereto subject to the provisions of the Petroleum Act, 1934 and the rule made thereunder and to the further conditions of this Licence.

यह अनुज्ञप्ति 31st day of December 2020 तक विधिमान्य रहेगी।

The Licence shall remain in force till the 31st day of December 2020

August 27, 2020

For Jt. Chief Controller of Explosives
SC, Chennai

अनुज्ञप्त परिसरों का विवरण और अवस्थान

DESCRIPTION AND LOCATION OF THE LICENSED PREMISES

अनुज्ञप्त परिसर जिसकी सीमाएं संलग्न नक्शे में दिखाई गई हैं Survey No: 2470, Ward B, Block 38, Srirangam to Trichy Road, Amma Mandapam Road,, Thimmaraya Samuthiram, Tiruchirappalli, Taluka: Srirangam, District: TIRUCHIRAPPALLI, State: Tamil Nadu, PIN: 620006 में स्थित हैं और उसमें निम्नलिखित सम्मिलित हैं:

The licensed premises, the boundaries of which are shown in the attached plan, are situated at Survey No: 2470, Ward B, Block 38, Srirangam to Trichy Road, Amma Mandapam Road,, Thimmaraya Samuthiram, Tiruchirappalli, Taluka: Srirangam, District: TIRUCHIRAPPALLI, State: Tamil Nadu, PIN: 620006 and consist of:

- क पेट्रोलियम वर्ग क परिसर के लिए 20.00+ 20.00 किलोलिटर क्षमता के/क्रमशः 2 क्षमता के भूमिगत गैस टाईट टैंक, जो विद्युतचालित/हस्तचालित 3 डिस्पेंसिंग पम्पो से जुड़े हुए हैं।
- a 2 number(s) underground gas tight tanks of capacity 20.00+ 20.00 kilolitres respectively of petroleum Class A connected with 3 number(s) electrically/manually operated dispensing pump(s)
- ख पेट्रोलियम वर्ग ख/ग परिसर के लिए 20.00 किलोलिटर क्षमता के/क्रमशः 1 क्षमता के भूमिगत गैस टाईट टैंक, जो विद्युतचालित/हस्तचालित 1 डिस्पेंसिंग पम्पो से जुड़े हुए हैं।
- b 1 number(s) underground gas tight tanks of capacity 20.00 kilolitres respectively of petroleum Class B connected with 1 number(s) electrically/manually operated dispensing pump(s).
- ग एक विक्रय कक्ष/कियोस्क
- c A sales room/kiosk
- घ सर्विस सम्बन्धी सुविधाएं जिनमें Sales, sample, Store, Elec/DG/Comp rooms, DP Switch and Toilets सम्मिलित हैं।
- d Servicing facilities consisting of Sales, sample, Store, Elec/DG/Comp rooms, DP Switch and Toilets As per attached plan

not require signature

Note:- This is system generated document does

अनुज्ञप्ति संख्या-(Licence No.) P/SC/TN/14/8858 (P408842)

नवीनीकरण के पृष्ठांकन के लिए स्थान
SPACE FOR ENDORSEMENT OF RENEWALS

पेट्रोलियम अधिनियम, १९३४ के उपबन्धों या उनके अधीन बनाए गए नियमों या इस अनुज्ञप्ति की शर्तों का उल्लंघन न होने की दशा में यह अनुज्ञप्ति फ़िस में बिना किसी छूट के दस वर्ष तक नवीकृत की जा सकेगी।

This licence shall be renewable without any concession in fee for ten years in the absence of contravention of any provisions of the Petroleum Act, 1934 or of the rules framed thereunder or of any of the conditions of this licence.

नवीकरण की
तारीख
Date of
Renewal

समाप्ति की तारीख अनुज्ञापन प्राधिकारी के हस्ताक्षर
Date of और स्टाम्प
Expiry of license Signature and office stamp of
the licencing authority.

यदि अनुज्ञप्ति परिसर इसमें उपाबद्ध विवरण और शर्तों के अनुरूप नहीं पाए जाते हैं और जिन नियमों और शर्तों के अधीन यह अनुज्ञप्ति मंजूर की गई है उनमें से किसी का उल्लंघन होने की दशा में यह अनुज्ञप्ति रद्द की जा सकती है और अनुज्ञप्तिधारी प्रथम अपराध के लिए साधारण कारावास से, जो एक मास तक हो सकता है, या जुर्माने से, जो एक हजार रुपये तक हो सकता है, या दोनों से, और प्रत्येक पश्चातवर्ती अपराध के लिए साधारण कारावास से जो तीन मास तक हो सकता है, या जुर्माने से, जो पांच हजार रुपये तक हो सकता है, या दोनों से, दण्डनीय होगा।

This licence is liable to be cancelled if the licensed premises are not found conforming to the description given on the approved plan attached hereto and contravention of any of the rules and conditions under which this licence is granted and the holder of this licence is also punishable for the first offence with simple imprisonment which may extend to one month, or with fine which may extend to one thousand rupees, or with both and for every subsequent offence with simple imprisonment which may extend to three months, or with fine which may extend to five thousand rupees or with both.

Note:-This is system generated document does not require signature.

ISSUED UNDER
RTI ACT



CENTRAL POLLUTION CONTROL BOARD

DELHI 110032

B-13011/1/2020-21/AQM

January 29, 2021

OFFICE MEMORANDUM

Sub: Clarification with regard to cut-off date for applicability of siting criteria referred in Guidelines for Setting Up of New Petrol Pumps dated 07.01.2020

This is in reference to guidelines issued by CPCB on 07.01.2020 for setting up of new petrol pumps indicating the siting criteria to be got implemented for new Retail Outlets.

References/cases have been received with regard to applicability of CPCB siting criteria dated 07.01.2020, in case of Retail Outlets where Letter of Intents (LoIs) have been issued or applications have been made for obtaining NOC or prior clearance/ initial approval has been obtained from PESO.

In this regard, it is clarified that the siting criteria for new Retail Outlets is to be complied with in cases where construction of Retail Outlets by Oil Marketing Companies commenced on or after 07.01.2020. In other words, the siting criteria will not apply to those cases where PESO prior clearance/ initial approval has been obtained and subsequently construction has been started by the OMC before 07.01.2020.

This is issued with the approval of Competent Authority.

(P. K. Gupta)
Additional Director and Head
AQM division

To:

1. All SPCBs/PCCs - *With a request to circulate to Commissioner of civil supplies or other similar authorities who look after issues related to fuel Retail Outlets at State level and District Collectors.*
(As per list enclosed)
2. Ministry of Petroleum And Natural Gas
Joint Secretary (Marketing)
Ministry of Petroleum and Natural Gas, Govt. of India
Shastri Bhavan,
New Delhi – 110001

3. Petroleum And Explosives Safety Organisation
Chief Controller of Explosives
Petroleum and Explosive Safety Organization (PESO)
A Block CGO Complex Fifth Floor Seminary Hills
Nagpur-(Maharashtra) -440006
4. The Chairman,
M/s. Bharat Petroleum Corporation Limited
Bharat Bhavan, 4 and 6 Currimbhoy Road
Ballard Estate, Mumbai 400 001
5. The Chairman,
M/s. Hindustan Petroleum Corporation Limited
Petroleum House, 17, Jamshedji Tata Road, Mumbai
Maharashtra 400020
6. The Chairman,
M/s. Indian Oil Corporation Limited
Indian Oil Bhawan, G9, Ali Yavar Jung Marg
Bandra East, Mumbai, Maharashtra 400 051
7. General Manager (International Trade),
Mangalore Refinery and Petrochemicals Limited,
Core - 8, 7th Floor,
Scope Complex, Lodhi Road,
New Delhi – 110003
8. The Chairman and Managing Director,
M/s. Shell India Pvt. Ltd.
Plot No. 7, Bangalore Hardware Park,
Devanahalli Industrial Park
Mahadeva Kodigehalli
Bangalore- 562 149, Karnataka.
9. The Chairman and Managing Director,
M/s Reliance Industries Limited,
Maker Chambers - IV
Nariman Point
Mumbai 400 021
10. Chairman
M/s. Nayara Energy Limited (Formerly Essar Oil Limited)
5th Floor, Jet Airways Godrej BKC,
Plot No. C-68, G Block
Bandra Kurla Complex, Bandra East
Mumbai- 450 051

Copy to:

1. Regional Director
Regional Directorate, Bhopal
Third Floor Sahkar Bhawan
North T T Nagar
Bhopal 462003
2. Regional Director
Regional Directorate Bengaluru
A-Block, Nisarga Bhavan,
1st and 2nd Floors, 7th D Cross,
Thimmaiah Road, Shivanagar,
Bengaluru-560079
3. Regional Director
Regional Directorate, Chennai
No. 76, Mount Salai,
Guindy, Chennai-600032
4. Regional Director
Regional Directorate Kolkata
South end Conclave Block-502, 5th and 6th Floor,
1582, Razidanga, Main Road,
Kolkata-700107
5. Regional Director
Regional Directorate, Lucknow
PICUP Bhawan
Vibhuti Khand, Gomti Nagar
Lucknow - 226 010
6. Regional Director
Regional Directorate, Shillong
TUM-SIR. Lower Motinagar,
Near Fire Brigade H.Q., Shillong-793014
7. Regional Director
Regional Directorate, Vadodara
Parivesh Bhawan, Opp. Ward No. 10
VMC Office Subhanpura, Vadodara - 390 023
8. Regional Director
Regional Directorate, Pune
Row House No.1, Nisarg Vihar,
Balewadi, Pune -411045

List of SPCBs/ PCCs

1.	The Member Secretary Andhra Pradesh State Pollution Control Board D. No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalmvari Street, Kasturibaipet, Vijayavada-520010	2.	The Member Secretary Arunachal Pradesh State Pollution Control Board 'Paryavaran Bhavan', Yupla Road, Pappu Nallah, Naharlagun - 791110 Arunachal Pradesh
3.	The Member Secretary Assam State Pollution Control Board Bamunimaidan, Guwahati - 781021 Assam	4.	The Member Secretary Bihar State Pollution Control Board Parivesh Bhawan, Plot No.N-B/2, Patliputra Industrial Area Patna-800023
5.	The Member Secretary Chhattisgarh Environment Conservation Board Paryavas Bhawan, North Block Sector-19 Naya Raipur - 492 099 Chhattisgarh	6.	The Member Secretary Goa State Pollution Control Board Nr. Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao - Bardez Goa - 403511
7.	The Member Secretary Gujarat State Pollution Control Board Sector 10-A, Gandhi Nagar - 382043 Gujarat	8.	The Member Secretary Haryana State Pollution Control Board C-11, Sector 6, Panchkula, Haryana 134109 Haryana
9.	The Member Secretary Himachal Pradesh State Pollution Control Board Paryavaran Bhavan, Phase III, New Shimla - 171009 Himachal Pradesh	10.	The Member Secretary J&K State Pollution Control Board, Parivesh Bhawan, Forest Complex, Gladni, Narwal, transport Nagar, Jammu (J&K)
11.	The Member Secretary Jharkhand State Pollution Control Board T.A Building, HEC Campus, P.O. Dhurwa Ranchi - 834004 Jharkhand	12.	The Member Secretary Karnataka State Pollution Control Board Parisara Bhavan, 4 th & 5 th floors Church Street, Bangalore - 560 001 Karnataka
13.	The Member Secretary Kerala State Pollution Control Board Plamoodu Junction, Pattam Palace P.O. Thiruvananthapuram - 695004 Kerala	14.	The Member Secretary Maharashtra State Pollution Control Board Kalpataru Point, 3 rd & 4 th floors Sion Matunga Scheme Road No. 6 Opp. Cine Planet, Sion Circle, Sion (E), Mumbai 400 022, Maharashtra
15.	The Member Secretary Madhya Pradesh State Pollution Control Board Paryavaran Parisar, E-5 Arera Colony Bhopal - 462016 Madhya Pradesh	16.	The Member Secretary Manipur State Pollution Control Board Lamphelpat, Imphal West D.C. Office Complex - 795004 Manipur
17.	The Member Secretary Meghalaya State Pollution Control Board Arden, Lumpyngngad, Shillong - 793014 Meghalaya	18.	The Member Secretary Mizoram State Pollution Control Board New Secretariat Complex, Khatla, Thlanmual Peng, Aizawl Mizoram 796001
19.	The Member Secretary Nagaland State Pollution Control Board Signal Point, Dimapur, Nagaland - 797112 Nagaland	20.	The Member Secretary Odisha State Pollution Control Board Paribesh Bhawan A-118, Nilakanta Nagar, Unit -VIII, Bhubaneshwar - 751012 Odisha
21.	The Member Secretary Punjab State Pollution Control Board Nabha Road, ITI Rd, Adarsh Nagar, Prem Nagar, Patiala - 147001 Punjab	22.	The Member Secretary Rajasthan State Pollution Control Board A-4 Institutional Area, Jhalane Dungri Jaipur - 302004 Rajasthan

23.	The Member Secretary Sikkim State Pollution Control Board State land Use & Environment Cell Govt. of Sikkim, Deorali, Gangtok., Sikkim	24.	The Member Secretary Tamil Nadu State Pollution Control Board No. 76, Mount Salai, Guindy, Chennai – 600032, Tamil Nadu
25.	The Member Secretary Telangana State Pollution Control Board Paryavaran Bhavan A-3, Industrial Estate, Sanath Nagar, Hyderabad – 500 018 Telangana	26.	The Member Secretary Tripura State Pollution Control Board Parivesh Bhawan Pt. Nehru Complex, Gorkhabasti P.O., Kunjaban, Agartala, West Tripura - 799 006 Tripura
27.	The Member Secretary Uttarakhand Environment Protection & Pollution Control Board 29/20, Nemi Road, Dehradun – 248001 Uttarakhand	28.	The Member Secretary Uttar Pradesh State Pollution Control Board 3 rd floor, PICUP Bhavan, Vibhuti Khand, Gomti Nagar, Lucknow – 226010 Uttar Pradesh
29.	The Member Secretary West Bengal State Pollution Control Board Paribesh Bhavan Building, No.10-A, Block –LA, Sector 3, Salt Lake City, Kolkata – 700 091, West Bengal	30.	The Member Secretary Delhi Pollution Control Committee, Government of N.C.T. Delhi 4th Floor, ISBT Building, Kashmere Gate, Delhi-110006
31.	The Member Secretary Andaman & Nicobar Islands Pollution Control Committee, Department of Science & Technology, Dollygunj Van Sadan, Haddo P.O., Port Blair – 744102	32.	The Member Secretary Chandigarh Pollution Control Committee, Paryavaran Bhawan, Ground Floor, Sector 19 B Madhya Marg, Chandigarh
33.	Member Secretary Daman, Diu & Dadra Nagar Haveli Pollution Control Committee, Office of the Deputy Conservator of Forests, Moti Daman, Daman – 396220	34.	Member Secretary Lakshadweep Pollution Control Committee, Department of Science, Technology & Environment, Kavarati-682555
35.	Member Secretary Pondicherry Pollution Control Committee, Housing Board Complex, Anna Nagar, Pondicherry-600 005		

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL SOUTHERN ZONE
SITTING AT CHENNAI**

Original Application No. 176 of 2020 (SZ)

V.B.R. Menon,
B.E (Mech), MBA (IIMA), LLB,
Advocate,
Flat No: 4B, Brook Dale Apartments,
No:12, P.T. Rajan Salai,
K.K. Nagar, Chennai – 600 078 ... Applicant

And

The Commissioner of Police,
Trichy City Police Office
Pudukkottai Main Road,
Subramaniapuram
Tiruchirappalli - 620 020
and others Respondents

**ADDITIONAL LIST OF
DATES AND EVENTS**

**V.B.R Menon, B.E, MBA(IIMA), LLB,
Party-in-Person
Ph: 9384762930**